

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 218
IB-3489/ND/2019**

**IN THE MATTER OF:
M/s. Himalayan Ales Pvt. Ltd.**

...PETITIONER

Vs.

M/s. Zedx Hospitality Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 24.02.2020

**Coram:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Mr. Bhawani Singh Rajpoot,
Adv.
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the learned counsel appearing on behalf of the operational-creditor. The learned counsel appearing on behalf of the operational-creditor has submitted that talks of settlement are going on between the parties and seeks time for settling the matter. Matter is adjourned to 20.03.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**